

**Before Shri R.S. Virk, District Judge (RETD.)**

appointed to hear objections/representations in the matter of PACL Ltd.  
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018  
of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI,  
and notified in SEBI Press release no. 66 dated 08/12/2017).

File no. 586

MR No. 29842-16, 29843-16

Applicant : S. Tyagarajan, Chennai

Present : None

Order :

1. The applicant above named seeks released from attachment the lands detailed hereunder :-
  - (i) 1.90 acre, Punjab State, Ludhiana District, Ludhiana Taluk, Ramgarh Village.
  - (ii) 1.75 acre, Punjab State, Ludhiana District, Ludhiana Taluk, Sahibana Village.
2. Neither are full details of Khasra/Khatoni numbers of the above described lands been detailed in this single page application received by post and nor is any revenue document such as Jamabandi or Khasra Girdawari or any title document pertaining thereto been produced on record. However a perusal of the MR register entries available in this office reveals the full details of the sale transactions in question as detailed hereunder :-

SDEED NO	BUYER	SELLER	DOP	AMOUNT	AREA	VILLAGE, DISTT., STATE	Survey Number
5669/08	S. Tyagrajan s/o s.s. Murthi r/o Vellupuram, TN	Somraj s/o Harvansh Lal & oth, r/o Ludhiana, PB	19.06.06	18392000	1.90 (15 kanal 04 marla)	Ramgarh, Ludhiana, Punjab	51//6/3, 7/2, 14/2/2, 14/4, 15, 51//7/1,
4984/06	S. Tyagrajan s/o s.s. Murthi r/o Vellupuram, TN	Harwansh sngh s/o Malkeet singh r/o Ludhiana, PB	08.06.06	6125000	1.75 (14 kanal)	Sahibana, Ludhiana, Punjab	64//23, 66//3, 4, 5, 64//18/2, 19/2, 20/2

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3. As no objection petition has been preferred and merely single page application has been sent by post by the applicant above named, no notice is required to be issued to him.
4. As the applicant above named has not produced any supportive document as to the source of his investing such hefty amounts detailed above in the property located at Ludhiana despite he himself being a resident of Chennai, and nor has he put forth any ground whatsoever as to why the above described land should be released from attachment, no action is thus called for on this application which is thus hereby dismissed.

**Date : 25/09/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**

**Note:**

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at [www.sebi.gov.in/PACL.html](http://www.sebi.gov.in/PACL.html).

**Date : 25/09/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**